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BEFORE THE NATIONAL GREEN TRIBUNAL TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO 03 OF 2023
IA NO 692 OF 2025

Sandip Sheshrao Jadhav

....Applicant

Vs

The State of Maharashtra and Ors

.... Respondents

WITH

ORIGINAL APPLICATION NO 79 OF 2023(WZ)
IA NO 690 OF 2025 (WZ)

Dr Pramod Eknathrao Jadhav & Ors

.... Applicants

Vs

The State of Maharashtra and Ors

.... Respondent

With

ORIGINAL APPLICATION ON 53 OF 2023
IA NO 218 OF 2023 & IA NO 85 OF 2024

Sanjay Khandu Narvire & Ors

.... Applicants

Vs

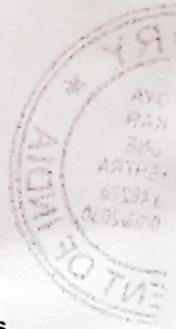
The State of Maharashtra and Others

.... Respondents

**AFFIDAVIT IN REPLY IN COMPLIANCE OF HON'BLE NGT ORDER DATED
20.11.2025**

I, Achyut Nandvate Age 54, Occupation-Service, the Sub-Regional Officer, Chh Sambhajinagar of the Maharashtra Pollution Control Board, Respondent No. 3 herein, having office at Paryavaran Bhavan, A - 4/1 , MIDC Area , Chikalhana, Near Seth Nandlal Dhoot Hospital , Jalna Road , Chatrapati Sambhaji Nagar - 431 210, do hereby state on solemn affirmation as under :-

1. I say and submit that this Hon'ble Tribunal has directed to Respondent Board to finalize Expert agency work order and submit its report within 90 days. In compliance of the said order dated 20.11.2025, the Respondent Board has issued work order for "Assessment of Groundwater Contamination and Preparation of Mitigation Plan at Gat No 12,151 and 143 Pathri, Talukar, Phulambari, District Chh Sambhajinagar to M/s Vishvesvaraya National Institute of Technology, South Ambazari Road, Nagpur vide letter dated 6.1.2026. A copy of work order issued to M/s VNIT South Ambazari Road, Nagpur vide letter dated 6.1.2026 is enclosed and marked as an Annexure I.



- I say and submit that M/s VNIT has requested to sanction 50% advance as per work order dated 6.1.2026 to start on the project vide email dated 5.2.2026. In this regard, the Board has paid 50% advance Rs. 973500/- as per work order for "Assessment of Groundwater Contamination and Preparation of Mitigation Plan at Gat No 12,151 and 143 Pathri, Talukar, Phulambari, District Chh Sambhajinagar to M/s Vishvesvaraya National Institute of Technology, South Ambazari Road, Nagpur vide letter dated 6.1.2026.
- I say and submit that the Expert Agency M/s VNIT, Nagpur will submit its report as per this Hon'ble Tribunal vide order dated 20.11.2025.

In view of above, this Hon'ble Tribunal is requested to grant 90 days' time to submit the M/s VNIT report in the matter.

Solemnly affirmed as 18th Feb 2026.

For and on behalf of MPCB

(Signature)

(Achyut Nandvate)

Sub Regional Officer
Chh. Sambhajinagar



NOTED AND REGISTERED

SERIAL NUMBER.....11/2026

Date.....18.02.2026.....



AFFIDAVIT

Solemnly affirmed before me by
by Shri/Smt. ACHYUT NANDVATE
R/o MPCB CHATRAPATI SAMBHAJINAGAR
Tq. CSN Dist. CSN
Who identified by MR. Kshirsagar
Whom He/She is personally Known.

(Signature)

Adv. Vidya Takalkar
Notary Govt. of India
Pune Dist. Maharashtra



BEFORE ME

(Signature) 18/02/26

ADV.VIDYA TAKALKAR
NOTARY GOVT. OF INDIA
PUNE DIST. MAHARASHTRA
REG.NO.46226

2174

Annex-I

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701		Kalpataru Point, 2nd - 4th Floor
Fax: 24024068 / 24023515		Opp. Cine Planet Cinema,
Website: http://mpcb.gov.in		Near Sion Circle, Sion (E)
E-mail: robmw@mpcb.gov.in		Mumbai-400 022.

No. BO/MPCB/RO(BMW)/B-001

Date : 06/01/2025

To,
The Director,
Vishvesvaraya National Institute of Technology
South Ambazari Road, Nagpur,
Maharashtra.

Sub- Work Order for "Assessment of Groundwater Contamination and Preparation of Mitigation Plan at Gat No. 123, 141 and 143, Pathri, Taluka Phulambari, District Chhatrapati Sambhaji Nagar".

Ref:-i) Order passed by Hon'ble NGT in OA No.53/2023 (WZ on 06/08/2025 & And 25/11/2025)

ii) MPCB Letter No. BO/JD(WPC)/TB-1/251111-FTS-0149 dated 11/11/2025

iii) Proposal submitted by **Visvesvaraya National Institute of Technology (VNIT), Nagpur** on 14.11.2025

iv) Order passed by Hon'ble NGT in OA No.53/2023 (WZ on 20/11/2025)

Sir,

The Hon'ble NGT has passed an order dated 20th Nov.2025, directing MPCB to finalize the Expert Agency for "Assessment, of Groundwater Contamination and Preparation of Mitigation Plan". In this regard, in pursuance of the above-referred correspondence and based on the proposal submitted by VNIT Nagpur, **approval is hereby accorded** to assign the work titled "Assessment of Groundwater Contamination and Preparation of Mitigation Plan" at Gat No. 123, 141 and 143, Pathri, Taluka Phulambari, District Chhatrapati Sambhaji Nagar, to **VNIT, Nagpur**, under with following Objectives, Scope of Work and Deliverables with payment terms and conditions mentioned below:-

1. Objectives:-

- To study of groundwater contamination, soil quality &fertility, crop damage thereof.
- To verify compliance with standards and conditions prescribed by the regulatory bodies under the Water(Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986.
- Action Plan for restoration-It will be progressed based on the outcome of assessment of the impact of the said activity on the water, soil and crops.

2. Scope of Work:-

- Detailed field survey of the study area.
- Topographical study of the project location.

- Land use, Land cover study for last 15 years.
- Assessment of best possible activities for restoration of water, soil, environment and health.
- Collection and laboratory analysis of soil and water samples for physico-chemical and metal parameters at sample collection points by Joint Committee. The Joint Committee shall collect 4 samples at each location with interval of eight days to check the contamination level.
- The assessment of contamination shall be done by defining standard references points in adjacent area for soil, underground water & fertility of crops.
- The crop pattern in the study area and surroundings. Land use and Land cover study of last 15 years to understand the change of land use practices.
- Identification of potential contamination sources (water/solid waste) in nearby area.
- Preparation and submission of a final report including compliance status and recommendations for mitigation measures thereof.

3. Methodology:-

The agency shall follow scientific and standardized procedures including:

- Study area identification and demarcation,
- Sample collection from existing sources
- Physico-chemical and metal analysis through recognized laboratory procedures,
- Preparation of a groundwater mitigation plan based on analytical results.

4. Deliverables:-

- Survey and sampling documentation
- Laboratory analysis report
- Contamination source identification notes
- Final comprehensive report with mitigation plan and recommendations

5. Time Schedule/Project Duration: -

- The assigned work shall be completed within **2 months** from the date of issue of this order & release of first instalment of 50% advance payment. Final comprehensive report along with recommendations shall be submitted within stipulated time period on priority.

6. Support from MPC Board:

- SRO Chhatrapati Sambhajinagar will represent from MPCB for guidance and technical co-ordination. MPCB will review the work progress on monthly basis.
- **The Regional Officer, Chhatrapati Sambhajinagar will collect take follow up for the Joint Committee report from the Joint Committee.**

7. Financial Approval

The total approved cost for the above work is ₹ 19,60,000/- (Rupees Nineteen Lakhs Sixty Thousand only), subject to applicable taxes and norms as below:

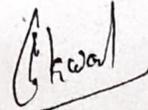
- a) 50% advance along with work order.
- b) 25% after collection of samples.
- c) 25% after submission of comprehensive final report.

8. Terms & Conditions

- The above work shall be executed strictly as per approved scientific, technical and safety standards.
- Any modification or additional requirement must be approved in writing by MPCB.
- All raw data, samples, analyses, reports, maps and digital files shall remain the property of MPCB.
- The confidentiality shall be maintained, and findings shall not be published without prior approval of the Board.
- The "Assessment of Groundwater Contamination and Preparation of Mitigation Plan" report shall be submitted within 2 months.
- In case, delay or non-compliance observed, the Board reserves rights to cancel said work Order & to take further administrative action as per norms.

You are requested to send sign copy of said work order & give acknowledgement as acceptance of the same.

This is issued with the approval of the Competent Authority of the Board.



(Indira Gaikwad)
Regional Officer (BMW)

Copy for necessary action: -

1. Joint Director (WPC), MPC Board, Mumbai.
2. Law Officer-II, MPC Board, Mumbai.
3. Chief Account Officer, MPC Board, Mumbai – You are requested to release payment in favor of M/s. VNIT South Ambazari Road, Nagpur.
4. RO Chhatrapati Sambhajinagar/ PSO/ SSO Central Lab/ SSO Chhatrapati Sambhajinagar/ SRO Chhatrapati Sambhajinagar—They are directed to assist the M/s. VNIT, South Ambazari Road, Nagpur team during the studies carried out in the field.